



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

17/05/2019

O.A./260/336/2019

MAHESWAR SAHOO  
-V/S-  
D/O POST

ITEM NO: 26

FOR APPLICANTS(S) Adv. : Mr. T.K. Mishra

FOR RESPONDENTS(S) Adv.: Mr. J.K. Nayak

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsel for the applicant and respondents. Respondents' counsel submitted that the representation of the applicant has been rejected vide order dated 13.03.19 (Annexure-A/2) at page 20 of the O.A. He submitted that at this stage the grievance of the applicant will be addressed if a direction is given to give a fresh representation to the authorities for reconsideration of his case.</p> <p>In view of the limited prayer made by the Ld. Counsel for the applicant it is felt that no purpose would be served by keeping the O.A. pending. The O.A. is, therefore, disposed of at this stage with liberty to the applicant to file a fresh representation with adequate justification with supporting documents to Respondent No.4/competent authority raising the grounds which have been taken in this O.A. within a period of ten days from the</p>

date of receipt of copy of this order. If such a representation is filed within the time as specified above, the Respondent No.4/competent authority is directed to consider the representation as per the law and dispose of the same by passing a speaking and reasoned order, copy of which shall be communicated to the applicant within a period of three months from the date of receipt of such representation. It is made clear that no opinion has been expressed on merit about the case while passing this order.

Accordingly, the O.A. is disposed of at this stage. No costs.

Copy of this order be given to Ld. Counsels for both the sides today.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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